

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

Regn. No. RA- 21/93 In  
DA-1534/91

Date of decision: 15-2-1993

Shri Hari Shankar Rawat .... Petitioner

Versus

Union of India & Ors. .... Respondents

CORAM:-

HON'BLE SHRI P.K. KARTHA, VICE CHAIRMAN(J)

HON'BLE SHRI B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the judgement? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGEMENT

(~~XXXXXX~~ by Hon'ble Sh. P.K. Kartha

Vice Chairman(J)

The petitioner in this R.A. is the original applicant in DA-1534/91 which was disposed of by judgement dated 18.11.1992. The petitioner, who had worked as a Gallary Attendant on daily-wage basis in the office of the respondents, had filed DA-1534/91, being aggrieved by the termination of his services by the impugned order dated 15.7.1986. He had prayed

for his reinstatement with continuity of service and full hearing back wages. After both the parties and going through the records of the case carefully, the Tribunal disposed of the application with the direction to the respondents to appoint the petitioner as Gally Attendant in accordance with his position in the Select List prepared by them whenever vacancies arise in future. In the meanwhile, the respondents were also directed to consider engaging him as a casual labourer if they needed the services of a casual labourer and in preference to persons with lesser length of service and outsiders.

2. After going through the R.A., we see no error of law apparent on the face of the judgement. The petitioner has also not brought any fresh facts warranting a review of the judgement. The R.A. is, accordingly, dismissed.

B.N.Dhundiyal  
(B.N. Dhundiyal)  
Administrative Member

Parry  
(P.K. Kartha)  
Vice-Chairman(Judl.)